
Jalatar Sekhar & Another Vs State Of A.P.

Criminal Appeal No. 709 Of 2010

Court: Andhra Pradesh High Court - Amaravati

Date of Decision: March 6, 2023

Acts Referred:

Code Of Criminal Procedure, 1973 " Section 161, 164, 207, 228, 313, 374(2), 388#Indian Penal Code, 1860 " Section 34, 300, 302, 304(II), 324

Hon'ble Judges: A.V. Ravindra Babu, J

Bench: Single Bench

Advocate: C Sharan Reddy

Final Decision: Dismissed

Judgement